

By e-mail/Special Messenger.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/ 5928 /A

From :- Smti. Kanchan Newar
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Kaushik Kumar Sharma,
Chief Judicial Magistrate,
Cachar, Silchar.

Dated Guwahati, the 9th October, 2018

Sub:- **Permission to avail HTC.**

Ref:- Your letter No. SJMR 3934 dated 03.10.2018.

Sir,

With reference to the above, I am directed to inform you that, you have been allowed to avail HTC, for the block period 2016-2017 (by way of carrying forward), along with your wife and two children to visit your Home Town Guwahati from Silchar and return from Guwahati to Silchar, during the ensuing Puja vacation, as prayed for, by the shortest possible route, as per existing Rules.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-05/2018/ 5929-5931/A, dated 9/10/18

Copy to:-

- ✓ 1. The District & Sessions Judge, Cachar, Silchar, information.
2. The Principal Accountant General, (A&E), Assam, Guwahati for information.
3. The Deputy Registrar (Budget), Gauhati High Court, Guwahati for information and to take necessary action.

del/-
JT. REGISTRAR (VIGILANCE)